

Read :- Letter bearing no. Insp-I/27/2021, dated 29.03.2021, received from the Registrar (Inspection – I), High Court, Appellate Side, Mumbai, along with its accompaniment i.e. High Court Circular dated 26.03.2021.

In light of instructions contained in High Court Circular dated 26.03.2021, following order is issued which shall have immediate effect and would be operational until further directions issued in this behalf.

:-: OFFICE ORDER :-:

01. All Courts & their offices functioning in Nanded Judicial District (including office of DLSA, Nanded) shall function in two shifts.
02. In each shift, the Judicial working hours will be of 2^{1/2} hours (i.e. from 11.00 a.m. to 01.30 p.m. and from 02.00 p.m. to 04.30 p.m.) with 100% presence of the Judicial Officers in each shift and 50% presence of the staff in each shift.
03. The office working hours for all Courts (including office of DLSA, Nanded) shall be from 10.00 a.m. to 05.00 p.m. with half an hour lunch break from 01.30 p.m. to 02.00 p.m.
04. In first shift, preferably, the case which are fixed for evidence and in the second shift, preferably, the cases which are fixed for judgment, order or hearing of arguments may be taken up.
05. The Judicial Officers may not pass any adverse order owing to the absence of the advocates, parties, witnesses or accused persons.
06. Only those advocates, witnesses, accused persons and parties-in-person whose matters are listed on the day's board or whose presence is required by the Court for any specific purpose like verification etc. will be permitted have access in the Court building. No one should enter the Court halls unless their matter is called out and shall leave the Court premises as soon as hearing of their case / work is over.
07. All the safety / precautionary measures envisaged vide SOP dated 27.11.2020 shall apply *mutatis mutandis* and every one shall strictly adhere to the same.
08. All Principal Judges working in Nanded District shall make suitable arrangement in respect of presence of 50% of staff on their respective establishments. While making such arrangement, staff attached to the Joint / Additional Courts attached to their respective establishments may also be

taken into consideration. The Joint / Additional Judicial Officers attached to their respective establishments may be consulted while making such arrangements.

09. So far as District Court, Nanded is concerned, all the District Judges attached to the main establishment shall make appropriate arrangement in respect of presence of 50% of staff attached to their respective Courts and the so made arrangement shall be intimated to the undersigned.

10. The Incharge Superintendents / Assistant Superintendents / Senior Clerks working in District Court, Nanded shall also make suitable arrangement in respect of presence of 50% of staff working in their respective branch and the so made arrangement shall also be intimated to the undersigned.

11 **In order to have uniformity and ease in directing presence of 50% of staff, it is desirable to call the members of staff on alternate days instead of calling them in shifts.**

12. So far as solo posts, orders are being issued separately.

District Court, Nanded.)
)
March 30th, 2021.)

S.R. Jagtap
30/3/2021
(S.R. Jagtap)

Principal District Judge, Nanded.

Endorsement No. ADM/ 8617 /2021.

C.f.w.cs. to :-

- 01 The Registrar (Inspection – I), High Court, AS, Mumbai with reference to High Court letter under reference.
- 02 The District Judge-1, Nanded / Biloli / Kandhar / Bhokar.
- 03 The District Judge-2, Nanded.
- 04 The Ad-hoc District Judge-1 / Ad-hoc District Judge-2, Nanded.
- 05 The Extra Joint District Judge, Nanded. (P.O. Shri A.R.Dhamecha).
- 06 The Extra Joint District Judge, Nanded. (POCSO Court).
- 07 The Judge, Family Court, Nanded.
- 08 The Ad-hoc District Judge-2, Kandhar, Link Court at Mukhed.
- 09 The Civil Judge, Senior Division, Nanded / Biloli / Kandhar / Bhokar.
- 10 The Chief Judicial Magistrate, Nanded.
- 11 The Secretary, DLSA, Nanded.

- 12 The Civil Judge, Senior Division, Link Court at Mukhed.
- 13 The Joint / II Joint / III Joint / IV Joint / V Joint Civil Judges, Senior Division & Addl. CJM, Nanded.
- 14 The Civil Judge, JD & JMFC, Mahur / Kinwat / Himayatnagar / Hadgaon / Ardhapur / Loha / Degloor / Naigaon Bazar / Mukhed / Umri / Dharmabad.
- 15 The Joint Civil Judge, JD & JMFC, Kinwat / Bhokar / Hadgaon / Loha / Kandhar / Mukhed / Degloor / Naigaon Bazar / Biloli.
- 16 The II Joint Civil Judge, JD & JMFC, Loha / Kandhar / Mukhed / Naigaon Bazar.
- 17 The Joint / II Joint / III Joint / IV Joint / V Joint / VI Joint / VII Joint / VIII Joint Civil Judges, JD & JMFC, Nanded.
- 18 The Superintendent of Police, Nanded.
- 19 The District Government Pleader, Nanded.
- 20 The Assistant Director & PP, Nanded.
- 21 The Superintendent, District Prison, Nanded.
- 22 The President, Bar Association, Nanded.

For information & further necessary action with a request to inform every concerned accordingly.

Copy to :-

- 23 The Registrar / Court Manager, District Court, Nanded.
- 24 The Superintendent, JW / TW, District Court, Nanded.
- 25 The Assistant Superintendent, C&F / Inspection / STB / Property / Record, District Court, Nanded.
- 26 The Senior Clerk, Library / GMP / Civil / Criminal Appeal Branches, District Court, Nanded.
- 27 The DSA, District Court, Nanded with a direction to upload copy of instant order on the web site of this office.
- 28 Copy be affixed on the notice board.

District Court, Nanded.)

March 30th, 2021.)

S. J. Patil 30/3/2021
Principal District Judge, Nanded.
